

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 736/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2017

NAME OF THE PARTIES: Susmita Dashora & Ors.

V/s.

Poli-Film India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
25	Snehal Parane holding for Neha Mehra Advocate.	Advocate	S. S. Parane

ORDER

T.C.P. No. 736/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. The admitted factual position is that the requisite Form is not filed within the stipulated period i.e. 15.07.2017 as per the Notification No. GSR-732(E) dated 30.06.2017 the Petition now stood Abated. Therefore, it appears that the Petitioner is not serious to pursue the matter.
3. However, as per the 1st Proviso of the Notification Liberty is granted to the Petitioner to file Fresh Petition, if deemed fit.
4. The Petition is dismissed as Abated. To be consigned to the records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
27.09.2017

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Sd/-

M.K. Shrawat
Member (Judicial)